

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 38 of 1995

Monday, this the 9th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. M Anil Kumar,
Air Customs Officer,
(Inspector of Central Excise)
Air Customs, Karipur Air Port,
Karipur, Kozhikode. .. Applicant

By Advocate Mr. KRB Kaimal

Vs.

1. Union of India represented by
the Secretary,
Ministry of Finance, New Delhi.
2. The Central Board of Customs
& Central Excise, represented by
its Chairman, New Delhi.
3. The Collector of Central Excise & Customs,
Ernakulam.
4. The Assistant Collector,
Air Customs,
Karipur, Kozhikode. .. Respondents

By Advocate Mr. James Kurian
Additional Central Government Standing Counsel

O R D E R

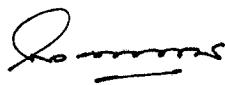
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who is an Inspector of Central Excise working in the Air Port, Karipur, seeks appropriate directions to retain him till 7-1-1996 in the Air Port, Karipur. We do not think that an official has a right to be posted to a particular post. These are matters of administrative convenience and policy. No legally protected right is involved here. We have seen many similar attempts in recent

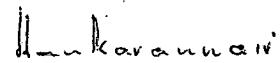
times by officials to get postings in Air Customs. It is a matter of anybody's guess why such reliefs are sought. Be that as it may, applicant has made A-8 representation for retention and the representation is pending consideration before third respondent. It is for the third respondent to take a decision in the matter and a decision will be taken by him within four weeks from today.

2. The application is disposed of as aforesaid. No costs.

Dated the 9th January, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ak/9195

List of Annexures

Annexure A-81. True copy of representation of applicant to the 3rd respondent dated 5-12-1994.